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11-3-14

No.A/3/2004-NALSA/ 6533.
Government of India
National Legal Services Authority
Department of Legal Affairs

12/11 Jam Nagar House,
Shahjahan Road,
New Delhi -110 011
Ph: 011-23386176, Fax: 011-23382121

Dated: 5th March, 2014

To

The Registrar General
Gauhati High Court,
Assam – 781 001.

Subject: Vacancy Circular for the Post of Director in the National Legal Services Authority on deputation basis.

Sir/Madam,

In continuation to this Authority's letter of even number dated 14th February, 2014 regarding Vacancy Circular for the post of Director on deputation basis in National Legal Services Authority, I am directed to request your goodself that the said Circular may kindly be circulated to the Judicial Officers under your jurisdiction also, apart from displaying it on the website etc.

Yours faithfully,


(G.B.Ravichandran)
Under Secretary

Encl: As above.

Suptd (Asst)
M - B.D.
82/10/3

No. A/3/2004-NALSA/
Government of India
National Legal Services Authority
Department of Legal Affairs

12/11, Jam Nagar House, Shahjahan Road
New Delhi-110011
Ph. No. 23386176, Fax No. 23382121

14.02.2014

VACANCY CIRCULAR

The National Legal Services Authority, a Statutory Body constituted under an Act of Parliament, proposes to fill up the following posts on deputation basis.

S.No	Nomenclature of the post	Scale of Pay	No. of Post	Eligibility
1.	Director	PB-4, Pay Rs. 37000- 67000 with Grade Pay of Rs. 8700	1 (one)	"The officers holding analogous post on regular basis in Central/State Governments/Union Territories/Autonomous Bodies or a person belonging to the State Judicial Service holding the pay band of Rs. 15600-39100 with Grade Pay of Rs. 7600/- or equivalent on regular basis for 5 years and possessing degree in law. The persons having experience in administration, judicial and legal aid work shall be given preference."

Note :-The period of deputation including period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization or Department of the Central Government/State Government shall ordinarily not to exceed 5 years and will be subject to the age of superannuation as determined by Government of India (GOI). The upper age limit for deputation shall not be exceeding 56 years as on the closing date of the receipt of application.

The applications in the prescribed form (Annexure-A) of the suitable officers who satisfy the requirements and whose services can be spared immediately may kindly be forwarded along with the attested copies of ACRs for the last five years and Vigilance Clearance so as to reach the undersigned on or before 15.03.2014. Application received after the stipulated date will not be entertained.

The appointment shall be made initially for a period of one year on usual deputation terms and conditions and subject to Recruitment Rules to be finalized by the National Legal Services Authority. The post will carry pay and allowances as per the current rates in terms of the 6th Central Pay Commission as notified by the Central Government from time to time.


(G.B. RAVICHANDRAN)
UNDER SECRETARY

All the Hon'ble High Courts

Annexure-A

Application for the Post of Director in National Legal Services Authority

1. Name and Address (in Block Letters)
2. Date of Birth(in Christian Era)
3. Date of Retirement
4. Educational Qualifications
5. Details of Employment, in chronological order:

Office/ Institution	Post Held	From	To	Pay Band and Grade Pay	Nature of duties (in detail)

6. Nature of present employment i.e. Ad-hoc or Temporary or Quasi-Permanent or Permanent.
7. In case the present employment is held on deputation basis, please state:-
 - (d) The date of Initial appointment.
 - (e) Period of appointment on deputation.
 - (f) Name of the parent office/organisation to which you belong.
8. Additional information, if any, which you would like to mention in support of your suitability for the post.

Date

Signature of the Candidate
Address:

**Countersigned
(Employer with seal)**

Certificate to be furnished by the Employer Head of Office/Forwarding Authority

1. It is certified that there is no vigilance/disciplinary case either pending or is being contemplated against him/her.
2. His/Her integrity is certified as beyond doubt.

Signature

(Name)

Designation & Tel. No.

Place:

Dated: